111 Announcement re. Allocation RAJYA SABHA] Government Legisla-112

Time for Disposal of

[Shri Shantaram Potdukhe] Board of Direct Taxes), under section 296

of the Income-tax Act, 1961:-

(i) S.O. No. 340(E), dated the 16th May, 1991, publishing the Income-tax (Ninth Amendment) Rules, 1991.

[Placed in Library. See No. LT-347/91].

(ii) S.O. No. 467(E), dated the 24th July, 1991, publishing the Income-tax (Tenth Amendment) Rules, 1991.

[Placed in Library. See No. LT-51291).

Annual Report (1989-90) of the Central Council for Research in Ayurveda and Siddha, New Delhi and related papers.

- 6. MINISTER OF STATE IN THE MINISTRY OF HEALTH AND AMILY WELFARE (SHRIMATI). K. THARA DEVI SIDDHARTHA): I lay on the Table a copy ach (in English and Hindi) of the follwing papers:-
- (i) Annual Report of the Central Council for Research in Ayurveda and Siddha. New Delhi, for the year 1989-90.
- (ii) Review by Government on the working of the Council.
- (iii! Statement giving reason, for the delay in laying the Annual Report and also giving reasons for not laying the Audited Accounts for

tive. and other Business

the year 1989-90 alongwith the Report.

[Placed in Library. See No. LT-LT-462/91].

Annual Report and Accounts (1989-90) of the Indian Institute of Packaging, Bombay and related papers.

- DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): I lay on the Table a copy each (in English and Hindi) of the following papers:-
 - (i) Annual Report and Accounts of the Indian Institute of Packaging, Bombay, for the year 1989-90, together with the Auditors Report on the Accounts.
 - (ii) Review by Government on the working of the Institute.
 - (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT-LT-454/91].

ANNOUNCEMENT RE: ALLOCA-TION OF THME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held on Monday, the 26th August, 1991, allotted time for Government legislative and other business as follows:

	Business					· · · · · ·		- 			Time Allotted			
i.	Consideration and passing of the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 1991, as passed by Lck Sabha										One hour			
2.	Consideration and parties Bill, 1991	_								nt	Two hours			
3.	Discussion on the working of the Ministries of-													
	(i) Information &	Broa	deast	ing	,					-	One day			
	(ii) Labour .				,			,			One day			
	(iii) Commerce		-				· ·				One day			